

SHRI JYOTIRMOY BOSU: (Diamond Harbour): On 19th instant when I was trying to raise the issue of the death of late....

MR. SPEAKER: I allowed you a statement on that under Rule 377.

SHRI JYOTIRMOY BOSU: I have got something else. I have already written to your goodself.

MR. SPEAKER: What else?

SHRI JYOTIRMOY BOSU: It is regarding purchase of third level aircraft. Rs. 2 crores are now going into the pocket of a certain set of people.

MR. SPEAKER: That has not yet been allowed. It is under consideration.

SHRI K. LAKKAPPA (Tumkur): I have sent series of matters to you for raising under 377. For example one matter is in regard to the intermediaries who have collected lot of money in the Kudremukh Project. A statement has been made by Shri George Fernandes. That is a very important subject which you have not...

MR. SPEAKER: Twice over I have tried to contact you. I wanted to discuss certain matters with you. But you have not given me the pleasure of discussing with you.

SHRI K. LAKAPPA: Today I will be available.

12.03 hrs.

RE. QUESTIONS OF PRIVILEGE

SHRI VAYALAR RAVI: (Chirayinkil): I have given two notices under 222. One is regarding Shri Charan Singh's statement. The other is in regard to Shri Patil. You are calling explanation from them. I do not know why is this much delay in getting explanation from Shri Charan Singh as well as from Shri Patil? Shri Patil is sitting there.

MR. SPEAKER: This is not the way parliamentary work is done. "He is sitting there, call him."

PROF. P. G. MAVALANKAR (Gandhinagar): You will remember, Sir on this very matter I, yesterday, wrote a letter to you and I invited your attention to this rather serious lapse.

Being a Member of the Committee of Privileges, I did not think proper on 1642 L.S.—8.

my part to raise an issue of privilege here. But I have sought your permission to make a statement for seeking clarification because the Minister of State for Home Affairs gave one reply to me in the morning and a totally different reply came from the Minister of steel the same afternoon. So, I want a clarification. It is a very serious matter. What is your guidance?

MR. SPEAKER: I am looking into the matter. I have called for the comments of the Minister concerned.

PROF. P. G. MAVALANKAR: Mr. Speaker, Sir, I don't understand what is the idea of calling for comments because in the debate there is clear evidence.

MR. SPEAKER: I am examining the record. Copies of the records have been placed before me. As you know, it is a well-established convention in the House that whenever any privilege notice is given against any sitting member, his comments are called for. I do not want to deviate from this well-established convention.

SHRI JYOTIRMOY BOSU: Sir, I have written to you objecting to the admission of the Call Attention Motion.

MR. SPEAKER: We will come to that. We cannot have two rounds. Please wait.

SHRI K. P. UNNIKRISHNAN (Badagara): Mr. Speaker, Sir, may I submit to you that you were well within the rules? You are absolutely right when you say that when privilege motions are tabled against sitting members, you seek their comments.

But, Sir, this is not a question like that.

This is not based on what happened elsewhere or what he said somewhere. This is based purely on an answer given by a Minister to the Parliament—to which he is accountable; and a subsequent intervention by a Member of the Cabinet.

MR. SPEAKER: Yesterday you said all these.

SHRI K. P. UNNIKRISHNAN: In this case I want a ruling from you. You have to take cognisance of what they said, which form part of the proceedings of the House. You cannot go beyond, nor can they. So, it is purely a question of interpretation. I still feel, we have made a *prima facie* case.

MR. SPEAKER: I will consider that also.

SHRI K. P. UNNIKRISHNAN:
I want a ruling on this.

MR. SPEAKER: I will consider and give the ruling. There are certain matters I must go into.

12.08 hrs.

RE. WRONG REPORTING OF PROCEEDINGS BY THE TIMES OF INDIA

SHRI VASANT SATHE (Akola): Mr. Speaker, Sir, the other day, on the 19th, you remember, there were certain points of Order. Interruptions and all that. And, I was requesting you that you should give a ruling on the Point of Order.

Sir, I have gone through the proceedings where you have made certain observations. This is at page 1995. It reads like this:—

Mr. Jyotirmoy Bosu said something. There were interruptions. Then you say this:

"MR. SPEAKER: I cannot be dictated by anybody. In the case of an adjournment motion, it is upto the speaker to reject it. I am in possession of full facts."

Then, Sir, Mr. Jyotirmoy Bosu again, who says:

"SHRI JYOTIRMOY BOSU: I will give the facts." Then you say this, Sir:

"MR. SPEAKER: You cannot dictate to the Speaker. There should be an orderly House. I am on the ground that investigation is still going on."

Then, Shri Jyotirmoy Bosu again who says:

"SHRI JYOTIRMOY BOSU: You are not acting impartially."

And then you say, Sir:

"MR. SPEAKER: Everybody thinks, when it goes against him, the Speaker is not impartial...."

Now, this thing was going on. And then, Sir, at one stage, you said:—

"Do not record anything."

Then, certain things have been expunged.

Then again, Sir, you said this:

"MR. SPEAKER: Let me make it plain to the Hon. Members that no threat will deter me. I have said that I will certainly go according to the rules, according to my interpretation, subject to any resolution in the House. Therefore, there is no use making a threat. I am selecting Calling Attention Notices."

Now, Sir, unfortunately, what happened was this:

Normally I do not take any exception to what appears in the newspapers. They are free to write what they like,—whether it is favourable or otherwise, it is perfectly all right.

But, Sir, it was really very unkind on the part of the Correspondent of the Times of India to say like this. The next day, on the 20th, in the issue dated the 20th, of the Times of India, their Special Correspondent, reporting on this, said:

"At one stage, the Speaker, Mr. K. S. Hegde, had to remind Mr. Sathe that he should refrain from making threats in the House."

Sir, I have read out this to you. You had never said like this. (a) I had not given any threat. (b) You had no occasion to remind me.

SHRI JYOTIRMOY BOSU: It is a matter of goodwill.

SHRI VASANT SATHE: Therefore, this is really incorrect. I do not want to bring a privilege motion on this though it is a case of clear breach of privilege—misreporting and making an aspersion against a member. You were also wrongly reported.

I hope you will make an observation that the Times of India should correct itself and the Special Correspondent. I will be satisfied.

MR. SPEAKER: Mr. Sathe, you are right. I think the reporting is wrong and the paper should correct itself.

SHRI JYOTIRMOY BOSU: They are not magicians, the gentlemen sitting upstairs. We, ten of us, go on talking at the same time, to spot the right person and reflect in the report is a difficult thing. (Interruptions) Therefore, it happens. I just consider that it is an impossible thing. (Interruptions)

MR. SPEAKER: Now, Papers Laid on the Table. Shri Satish Agrawal.